

and fight with the terrorists and go to the courts. They expect the citizens to encountering with the terrorists. (*Interruptions*) As such both the Central and State Government should pay attention to this aspect.... (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: 32 names have come in today's list. But everybody cannot have a chance.

SHRI VIJAYA NAVAL PATIL (Erandol): Sir, unlisted business cannot go on for more than one and a half hours. Only 10 or 15 Members should be allowed to speak. Or this may be scheduled at 9 o'clock in the evening and the Members and the concerned Ministers may be present at that time. (*interruptions*)

MR. DEPUTY SPEAKER: Mr. Ballayogi, you have given a valuable suggestion but you will have a chance to speak tomorrow. It is getting very late.

SHRIGUMAN MAL LODHA (Pali) : Sir, you said that all would be allowed and we are waiting for more than one hour.

MR. DEPUTY SPEAKER: Is it the desire of the House that all the 32 Members be allowed to speak and should we sit upto 2 o'clock?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): Sir, in this way, we can have only unlisted business, waiving all the rules.

MR. DEPUTY SPEAKER: Of the 32 names, today we have covered 22. The remaining will have priority tomorrow.

SHRI GUMAN MAL LODHA: But tomorrow, hon. Speaker may have his own list. And we may have to give notice again. There is 'no guarantee that tomorrow we will

get a chance.

MR. DEPUTY SPEAKER: Tomorrow is really a certainty. Please don't think that tomorrow is notoriously uncertain.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Sir, seven Ministers are sitting here for the last two hours, waiting to speak just one line.

MR. DEPUTY SPEAKER: We will take up papers laid on the Table.

13.49 hrs.

PAPERS LAID ON THE TABLE

Demands for grants of the Ministry of Health and Family Welfare for 1992-93

[*English*]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M.L. FOTEDAR): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 1992-93 [Placed in Library *sec* No. LT-1855/92]

Annual Report and Review on the Working of Food Corporation of India for 1990-91 etc.

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): I beg to lay on the Table —

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1990-91 along with Audited Accounts under sub-section (2) of section 35 of the Food Corporation Act, 1964.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India for the year 1990-91.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above [Placed in Library See No. LT - 185692]

Demands for Grants of the Ministry of Communications for 1992-93

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): On behalf of Shri Rajesh Pilot, I beg to lay on the Table a copy of the detailed Demands for Grants (Hindi and English versions) for the Expenditure on the Central Government on the Ministry of Communications (including the Department of Telecommunications) for the year 1992-93. [Placed in Library See. No LT. - 1857/92]

Demands for Grants of the Ministry of Surface Transport for 1992-93

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for the year 1992-93. [placed in Library Sec No. LT-1858/92]

Notification under Income Tax Act, 1961

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): I beg to lay on the Table -

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (Eight Amendment) Rules, 1992 published in Notification No. S.O. 254

(E) in Gazette of India dated the 1st April, 1992 [Placed in Library See.No.LT- 1859/92]

- (ii) The Income Tax (Sixth Amendment) Rules, 1992 published in Notification No. G.S.R. 338 (E) in Gazette of India dated the 23rd March, 1992. [Placed in Library See. No. LT-1860/92]

(2) A copy of the Notification No. G.S.R. 374 (E) (Hindi and English versions) published in Gazette of India dated the 30th March, 1992 together with an explanatory memorandum seeking to amend certain Notifications mentioned in the Table annexe to the Notification relating to Gem and Jewelry Units set up in the Free Trade Zones/Export Processing zones and 100 per cent Export Oriented Jewelry Units in the Jhandewalan Complex, New Delhi, allowing higher percentage of wastages of gold during the manufacture of jewelry by such units, subject to fulfillment of specific conditions under section 159 of the Customs Act 1962.

(3) A copy of the Corrigendum (The Summary of the Interim Report was laid on 29.2.1992) to the English versions of the Summary of the Recommendations contained in the Interim Report of Tax Reforms Committee [Placed in Library Sec. No. LT-1861/92]

Demands for Grants of the Ministry of Industry for 1992-93.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Prof. P.J. Kurien, I beg to lay on the Table copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for the year 1992-93. [Placed in Library See. No. LT-1862/92]